

**Premature Retirement sought by IAS
Officers of Tamil Nadu**

1782. SHRI ERA ANBARASU:
SHRI K. T. KOSALRAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many IAS officers of Tamil Nadu cadre either resigned or sought premature retirement since 1980;

(b) if so, the details thereof;

(c) the reasons for their resignations; and

(d) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) One I. A. S. officer resigned and 6 I. A. S. officers retired voluntarily.

(b) Information is given in the statements laid on the Table of the House.

[Placed in Library. See No. LT-59|92|83].

(c) The one I. A. S. officer who resigned had stated in his letter of resignation that he was resigning due to personal reasons.

(d) In view of the reply in respect of part (c) above of the Question and the information furnished in column 5 of the statement at Annexure II, Government is not required to take any steps in this matter.

Suicides committed during 1980 to 1982

1783. SHRI AJOY BISWAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many people committed suicide between 1980 and 1982 (year-wise and State-wise); and

(b) whether Government have made any enquiry about the main reasons for committing suicides?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) (a) and (b). No data is compiled on All India basis in respect of crimes which is primarily a State subject. No such study has been made by the Central Government.

**Grant of leave to employees for service in
Foreign countries**

1784. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government employees who are seeking employment in foreign countries are granted leave upto ten years without pay and allowances;

(b) if so, the reason for not providing this facility to the employees of Central Government;

(c) whether Government have received any representation requesting for this facility for the employees of Central Government; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (d). The information regarding the policy adopted by some States to grant their employees seeking employment in foreign countries leave upto ten years without pay and allowances is not centrally available. The request for allowing Central Government employees seeking employment in foreign countries to take leave upto 10 years without pay and allowances has been examined several times but it has not been found possible to accede to the request as it is the policy of the Government that Government servants on leave should not take up service or employment elsewhere. If any Government servant wants to seek such employment in preference to the employment under the Central Government he is free to resign from the service and seek employment elsewhere like any other citizen of the country.

बड़े शहरों में औद्योगिक प्रदूषण

1785. श्री तारिक अनवर :
प्रो. मधु इण्डवत :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश के महानगरों में औद्योगिक इकाइयों द्वारा वातावरण में